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Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan

NOTIFICATION No. 38/2015-2020
New Delhi, Dated: 17 February, 2017

Subject:- Amendment in the list of Military Stores requiring NOC for export purposes

S.O.(E) In exercise of the powers conferred by Section 5 read with Section 3(2) of the Foreign Trade (Development & Regulation) Act, 1992, as amended, read with Para 1.02 and Para 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby makes the following amendment in the Export Licensing Note of Table A of Schedule 2 of ITC(HS) Classification of Export and Import Items with immediate effect:

1. Category MS 007 in the Export Licensing Note of Table A of Schedule 2 of ITC(HS) Classification of Export and Import Items stands substituted as follows:-

“MS007: Military Ground vehicles and components specially designed or modified for military use including:

- a) Tanks and other military armed vehicles and military vehicles fitted with mountings for arms or equipment for mine laying or the launching of muniticns.
- b) Armoured vehicles.
- c) Amphibious and deep water fording vehicles.
- d) Recovery vehicles and vehicles for towing or transporting ammunition or weapon systems and associated load handling equipment.
- e) Mine-protected vehicles.

Note: MS007 does not include soft skinned vehicles i.e. the vehicles which are neither armoured nor intended to be modified as an armoured vehicle in future”

2. Effect of this notification:

This notification seeks to amend Category MS 007 in the Export Licensing Note of Table A of Schedule 2 of ITC(HS) Classification of Export and Import Items thereby excluding 'Soft Skinned Vehicles' from the purview of the list of Military Stores requiring NOC from Department of Defence Production for export purposes.


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